

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 228
879/59/ND/2019

IN THE MATTER OF:

M/s. amrex Marketing Pvt. Ltd.

...APPLICANT

Vs.

M/s. Universal Conveyor Beltings Ltd. and Ors.

...RESPONDENT

Section

Under Section 59 of Comp. Act

**Order delivered on 04.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

**:Ms. Niharika Ahluwalia and Ms.
Sneha Kohli, Advocates.**

For the Respondent

**:Ms. Radhika Khanna and Ms.
Vanita Bhargava, Advocates for
Respondents No. 1 to 4.**

For the Applicant/Respondent

:Mr. Nubair Alvi, Advocate.

ORDER

CA/139/2020

Heard the submissions made by the counsel for the applicant. Let notice be served on the non-applicants for filing their reply. The counsel appearing for non-applicants to whom notice is so far served and whose reply is not on record and the applicant's counsel is directed to take steps for filing the proof of service. Once service is completed within next week days and let this matter be posted with the main matter which is posted to 08.01.2021.



(Anjula)

The interim order already granted in the matter vide order dated 14.01.2020 shall continue till the next date of hearing i.e 08.01.2021.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)

(Anjula)